

(39)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1512/96

Date of Order: 28.8.97

BETWEEN :

T.Venkateswara Rao

.. Applicant.

AND

1. The Union of India, rep. by its Secretary to Govt., Ministry of Personnel and Training, New Delhi.
2. The Comptroller and Auditor General of India, Govt. of India, Sardarjung Enclave, New Delhi.
3. The Principal Accountant General (Audit-I), A.P.Saifabad, Hyderabad.
4. The Accountant General (Audit-II) A.P. Saifabad, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr.N.Rama Mohan Rao

Counsel for the Respondents

.. Mr. G. Parameshwara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

J U D G E M * E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

None for the applicant. Heard Smt. Shakthi, for Mr.G.Parameshwara Rao, learned standing counsel for the respondents.

2. The pay of the applicant was stepped up on par with his junior Sri GV.Ramana Rao (II) w.e.f. 24.4.84. However the

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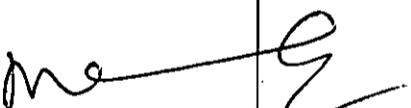
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said stepping up of pay was cancelled and follow up action was taken for recovery of over payment from the applicant by the impugned memo No. Prl.AG(Audit-I)/Bills-I/Genl/3.79 (55)/96-97/138, dt. 4.9.96 (A-7).

3. This OA is filed for setting aside the impugned order No. Prl.AG(Audit-I)/Bills-I/Genl/3.79 (55)/96-97/138, dt. 4.9.96 (A-7) and for a consequential direction to the respondents not to effect the recovery from the salary of the applicant.

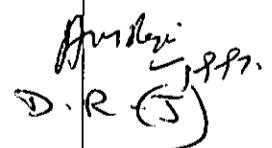
4. The contentions raised in this OA and the prayer in this OA are exactly similar to the contentions and the prayer raised in OA.1510/96 and 1511/96 which are disposed of today. For reasons stated in those OAs this OA is also liable to be dismissed. Accordingly it is dismissed. No costs.



(R.RANGARAJAN)
Member (Admn.)

Dated : 28th August, 1997

(Dictated in Open Court)


Aug 28, 1997
D.R. (S)

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